

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION No. 2457
TO BE ANSWERED ON 10.08.2023

Encroachment on the land of national parks

2457. SHRI SHAKTISINH GOHIL:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the quantum of land of National Parks of Gujarat encroached upon under illegal grazing as on June-2023;
- (b) for how long the above land is encroached upon under illegal grazing;
- (c) the action taken against the offenders/parties; and
- (d) the timeline by when the land under illegal grazing will be freed?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI ASHWINI KUMAR CHOUBEY)

- (a) to (d) Protection and management of forests and wildlife is primarily the responsibility of respective State Governments/ Union Territory Administrations. Protection of forest and wildlife is undertaken by State/UTs under various Acts and Rules such as Indian Forest Act, 1927, the Wild Life (Protection) Act, 1972 and various States specific Acts and Rules.

The details of land encroached upon under illegal grazing in National Parks are not collated at the level the Ministry.
